

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 65

C.P. (IB)/93(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **MR. RAHUL VASANT LAKHAPATI V/s THE
VISHWESHWAR SAHAKARI BANK LTD**

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Bhupendra D. present on behalf of the Resolution Professional. Adv. Ninad Deshpande for the Petitioner present through VC. Adv. Avinash R Khanolkar a/w Adv. Surekha Yadav for Financial Creditor / Respondent No. 1 present through VC.

The Ld. Counsel informs that IA placing on record the Resolution Professional's Report is yet to be numbered by the Registry. Ld. Counsel for the Resolution Professional further inform that fees has not been decided by the Financial Creditor. The Counsel for the Financial Creditor is directed to seek instruction from the Bank. List this matter on Board on **13.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**